



**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO.HC.VII-37/2013/1951/A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. K. Sharma,  
District & Sessions Judge,  
Golaghat.

Dated Guwahati the 5<sup>th</sup> May, 2020.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter dtd. 02.05.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave on 08.05.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f the late afternoon of 06.05.2020, after completion of office work, till the morning of 11.05.2020, subject to fulfillment of lockdown norms. The Addl. District & Sessions Judge, Golaghat and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-37/2013/\_1952/A dated 5.5.2020

Copy forwarded for information to:

✓ I. The Project Manager, Gauhati High Court.

*6/5/2020*

**JT. REGISTRAR (VIGILANCE)**

*Rds*